

1/6

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

CP-390/97 in
OA-78/96

New Delhi this the 22nd day of January, 1998.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Sh. S.P. Biswas, Member(A)

Sh. Raj Kumar Sharma,
S/o Sh. Diwan Chand Sharma,
R/o H.No.113 Prem Nagar,
Ambala City-134003
(Haryana)

..... Petitioner

(Petitioner in person)

versus

Union of India through
Dr. M.B. Pahari
The Director,
Doordarshan Kendra,
New Delhi-1.

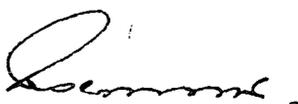
.... Respondent

(through Sh. R.V. Sinha, advocate)

ORDER(ORAL)

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)

This contempt petition has been filed by the petitioner complaining that his representation dated 3.2.96 (Annexure A-3) has not been disposed of. The respondents have filed their reply stating that they have not received any representation. The learned counsel for the respondents undertakes to pass an order on the said representation, a copy of which is with the respondents alongwith the copy of the contempt petition. In view of the said statement, the respondents would pass appropriate orders on or before 12.02.98. In the circumstances, this contempt petition is disposed of. Notice issued to the alleged contemner is discharged.


(S.P. Biswas)
Member(A)


(Dr. Jose P. Verghese)
Vice-Chairman(J)